

begging and for matters connected therewith or incidental thereto.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for abolition of begging and for matters connected therewith or incidental thereto."

The Motion was adopted.

SHRI KUSUMA KRISHAN MURTHY:
Introduce the Bill.

15.45 hrs.

BORROWING (FIXATION OF LIMIT)
BILL*

[English]

SHRI CHITTA BASU (Barasat): I beg to move for leave to introduce** a Bill to provide for fixing the limit on borrowing by the Government of India under article 292 of the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for fixing the limit on borrowing by the Government of India under article 292 of the Constitution of India."

The Motion was adopted

SHRI CHITTA BASU: I introduce the Bill.

15.45 1/2 hrs.

DISABLED PERSONS (REHABILITATION
AND WELFARE) BILL

[English]

By SHRI UTTAM RATHOD

MR. CHAIRMAN: We now take up further consideration of the following motion moved by Shri Uttam Rathod on the 7th September, 1990, namely:-

"That the Bill to provide for the rehabilitation and welfare of the disabled, be taken into consideration."

SHRI UTTAM RATHOD: You can continue where you had left off last time. Three minutes in the time that you have already taken. You have got plenty of time now.

SHRI UTTAM RATHOD (Hingoli): Since there are less people; so I can take some more time.

This Bill, the Disabled Persons (Rehabilitation and Welfare) (Fixation of Limit) Bill was brought with the sole idea of providing welfare and rehabilitation to these unfortunate people. You are aware that due to lack of hospitals and other facilities the people from the rural areas suffer disabilities which ultimately result in inability to get any implement for them. It is with this idea that I had introduced the Bill so that care can be taken to educate that man, train him for a particular purpose and provide him some employment.

Last time when I was speaking Mr. Banatwalla asked me whether whatever reservations that were meant for these people have also been withdrawn? There is a great discontent among the disabled people about the reservations. They want to know if the same reservations are continued or not. So, I would request the hon. Minister while replying to this Bill to clarify whether the reservations still continue in the Central Government and Central Government public undertakings as well as in the different States. If that is so, the people who are disabled will feel satisfied that somebody is taking care of them.

We have seen that there are different agencies working in different fields. For example, take the problem of the blind. The

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**Introduced with the recommendation of the President.